

16

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A.NO.69 of 1996.

Between

Dated: 23.1.1996.

1.  Doulat.
2. " Katal Sab.
3. " E.Beechupalli

... Applicants

And

1. Superintendent of Post Offices, Mehaboobnagar.

... Respondent

Counsel for the Applicants : Sri. K.Vasudeva Reddy

Counsel for the Respondent : Sri. K.Ramdeo, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gerthi, Administrative Member

Contd:...2/-

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

* * *

All the three applicants herein are aggrieved by the impugned order dated 16.2.94 issued by the Superintendent of Post Offices, Mehaboobnagar Division ordering downward revision of ~~allowances~~ ^{new} allowances with retrospective effect, without any prior notice. Their prayer in this OA is for setting aside the impugned order and for directing the respondents to refund the amounts recovered in pursuance of the said impugned order.

2. The applicants are working as EDDA/EDMC in the Branch Post Office in Mehaboobnagar Division. While they were working thus and receiving allowances as per extant rules, the respondents without prior notice or without assigning reasons reduced the allowances with retrospective effect.

3. Similarly situated other employees approached this Tribunal in OAs 889/94, 1049/94, 190/94 and 390/94. All the said OAs were allowed by granting the relief claimed by the applicants therein.

4. The case of the respondents in the said OAs was that the allowances in respect of the applicants were fixed on the basis of "Cycle beat time factor work load" whereas the allowances should have been fixed on the basis of "foot-beat time factor". This discrepancy was detected by the audit and accordingly the respondents had ordered necessary revision of the allowances admissible to the applicants. As the order of the respondents was without compliance of principles of natural justice the Tribunal had no hesitation in setting aside the orders therein. There is no reason why the applicants, who similarly situated ~~with the said OA~~ should not be given the same relief.

18

.. 3 ..

5. In the result, this OA is allowed, the impugned order dated 16.2.94 is hereby set aside and the respondents are directed to refund the amounts recovered from the applicants, if the recoveries had already been effected.

6. No order as to costs.

A. B. GORTHI
Member (Admn.)

Dated: 23rd January, 1996

(Dictated in Open Court)

A. B. GORTHI
Deputy Registrar (Judl.)

sd

Copy to:-

1. Superintendent of Post Offices, Mahaboobnagar.
2. One copy to Sri. K. Vasudeva Reddy, advocate, CAT, Hyd.
3. One copy to Sri. K. Ralee, Addl. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-

OA. 69/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A.B.GORTHI : MEMBER(A)

HON'BLE SHRI

DATED: 23/1/96

ORDER/JUDGMENT

M.A. No./R.A./C.A. No.

IN
69/96
D.A. NO.

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

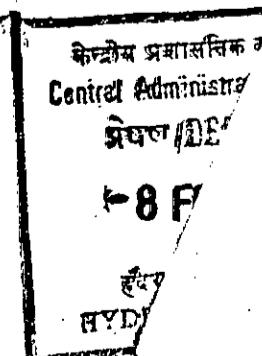
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

* * *



8 F

HYD